

FIR No. 186/2021
PS : Sarai Rohilla
U/s 356/379/411/34 IPC

27.04.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL1SAC-3817 on superdari.

Present: Ld. APP for the State.
Counsel for applicant.

Submissions heard.

It is submitted by Ld, counsel for the applicant that applicant Krishan Kumar is the registered owner of the above said vehicle. Photocopy of aadhaar card and tax invoice of the vehicle filed by the applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL1SAC-3817 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to applicant. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant. The photographs along with CD shall be filed with the final report.

The application is disposed off accordingly. Copy of order be provided to applicant/counsel.

(Charu Asiwali)
MM-04/Central/THC
27.04.2021